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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 17.2.95.

OA 344/94 with
MA 371/94

UMMED SINGH

... APPLICANT.

V/s.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant

... SHRI K.L. THAWANI.

For the Respondents

... SHRI U.D. SHARMA.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Heard. The learned counsel for the applicant seeks permission to withdraw the OA and the MA as he wants to pursue his remedies with the departmental authorities. Permission to withdraw the OA and the MA is granted.

2. The OA and the MA both are dismissed as having been withdrawn. No order as to costs.


(O.P. SHARMA)
MEMBER (A)


(GOPAL KRISHNA)
MEMBER (J)